

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH  
ALLAHABAD.

Allahabad this the 5th day of February 2001.

Contempt Application no. 114 of 1996

in

Original Application no. 1167 of 1996.

Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman  
Hon'ble Mr. M.P. Singh, Administrative Member

1. Babban Singh, S/o late Shri Kuldip Singh, R/o 327, Attarsuiya, Allahabad, working as Sr. Pharmacist, Central Govt, Health Scheme Drummand Road, Dispensary, Allahabad.
2. P.S. Gupta, S/o Sri Vishnu Deo Gupta, R/o 87E, Kachchi Sarad, Daraganj, Allahabad. working as Sr. Pharmacist, Central Govt. Health Scheme, Dispensary No. 1, Allahabad.
3. R.N. Singh, S/o late K.N. Singh, r/o 87F, Kachchi Sarak, Daraganj, Allahabad. working as Sr. Pharmacist, Central, Govt. Health Scheme, Dispensary No. 7 Allahabad.
4. S.K. Srivastava, S/o Gur Dayal Lal, R/o Type III, Kendranchal, Dhoomanganj, Allahabad. Working as Sr. Pharmacist, CGHS, dispensary no. 3 Allahabad.
5. G.K. Ansar, S/o Sri Mohd . Zakari Ansari, R/o 57, Atala, Allahabad. Working as Sr. Pharmacist, Central Govt. Health Scheme, Dispensary no. 3 Allahabad.

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6. S.C. Lal, S/o Sri Bankey Lal, R/o 64 C,  
Rasulabad, Allahabad. working as Sr. Pharmacist,  
CGHS, Medical Stores Depot, 7 Liddle Road,  
Allahabad.

... Applicants

C/As Shri O.P. Khare

Vessus

1. Brahma Deo, Under Secretary to the Govt. of India, Nirman Bhawan, Ministry of Health & Family Welfare, New Delhi.
2. Dr. S.K. Garg, Additional Director, CGHS, 7, Liddle Road, Allahabad.
3. Dr. B.N. Chakravorty, Officiating Director, CGHS, 7 Middle Road, Allahabad.

... Respondents

C/Rs Shri A. Sthalekar

O R D E R (Oral)

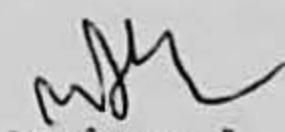
Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

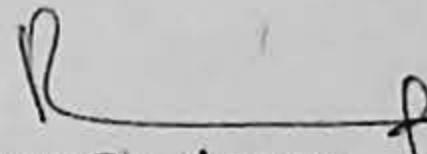
By this application under section 19 of the Act, 1985, the applicant has prayed to punish the respondents for committing contempt for wilful disobedience of the interim order passed by this Tribunal in OA 1167/96 on 13.12.96. Shri A. Sthalekar submits that the aforesaid order was modified by the Tribunal on 3.1.97. This contempt application has been filed on the basis of order dated 13.12.96, which has become non existance. It is also submitted that only one instalment of the amount due was recovered before the interim order was passed on 13.12.96. However,

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after 03.01.97 no recovery has been made and the order has not been violated in any manner.

2. After hearing learned counsel for the respondents and on perusal of the record, <sup>in our</sup> ~~in no case of a~~ <sup>opinion</sup> ~~on~~ contempt is made out. The contempt application is rejected. Notices issued are discharged.

  
Member-A

  
Vice-Chairman

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